

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal 146/2017

In the matter of :

Rakatanga Tour (P) Limited

....PETITIONER

Vs.

Registrar of Companies

.. RESPONDENT

SECTION :

Under Section 252

Order delivered on 08.5.2018

Coram :

R. Varadharajan,  
Hon'ble Member (Judicial)  
Dr. V.K. Subburaj  
Hon'ble Member (Tech.)

For the Petitioner /applicant :-

For the Respondent/Corporate Debtor :-

For the Intervener : Ms. Lakshmi Gurung, St. Counsel Income tax Department  
with Mr. Rajat Nagar.

ORDER

Learned authorized representative for the Appellant is present. Ld. Company Prosecutor as well as Ld. Standing Counsel for Income tax Department are also present. It is seen that reply/observations from both these authorities have been duly filed. During the course of submissions made by the appellant, Ld. AR points out Annexure-10 to the typed set of papers filed along with the appeal. Perusal of the same shows that while the Bank statement is available but it does not reflect the name of Bank nor it has been duly attested by the Banker.

For this purpose, the appellant is directed to furnish the details and a certified copy of the Bank statement as filed at page 90 to 258 of typed set of papers filed along with the appeal. 10 days time is granted for this purpose.

Post the matter on 06.6.2018.

*Sd/-*

(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

*Sd/-*

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

*Susmit*